

CENTRAL ADMINISTRATIVE TRIBUNAL,
JAMMU BENCH, JAMMU

Hearing through video conferencing

Original Application No. 62/843/2020

Tuesday, this the 6th day of October, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)

Nazima Akhtar, age 38 years,
W/o. Faisal Bashir, R/o. H. No. 26,
Al Murtaza Lane, Chanpura,
Tehsil and District Srinagar.

..... **Applicant**

(By Advocate : Mr. Z.A. Bhatti)

V e r s u s

1. The Union Territory of Jammu and Kashmir,
Through its Principal Secretary to Government,
School Education Department, Civil Secretariat, Jammu.
2. Commissioner/Secretary to Govt., School Education Department,
Civil Secretariat, Jammu/Srinagar.
3. Director School Education Department, Srinagar.
4. Chief Education Officer, Srinagar.
5. Zonal Education Officer, Srinagar. **Respondents**

(By Advocate : Mr. Amit Gupta, Addl. A.G.)

O R D E R (Oral)

Hon'ble Mr. Rakesh Sagar Jain, Member (J) -

During the course of arguments, learned counsel for the applicant submitted that it would be in the interest of justice if the O.A is disposed of with direction to the respondents to dispose of his representation within a stipulated period of time.

2. In view of the above submission made by the applicant's counsel, O.A is disposed of with a direction to the respondents/competent authority to consider and decide the representation of the applicant by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order. It is made clear that we have not entered into the merit of the case.
3. O.A is disposed of accordingly. No costs.

**(PRADEEP KUMAR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

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